

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTEENTH DAY OF NOVEMBER 1986

Present : Hon'ble Justice Shri K.S. Puttaswamy ... Vice-Chairman

Hon'ble Shri L.H.A. Rego ... Member (A)

APPLICATION NO.1594/86

Sri Shivananda .. A pplicant

(Shri H.S. Joshi ... Advocate)

v.

The Chairman,  
Railway Board .. Respondent

(Shri N.S. Venugopal ... Advocate)

This application has come up for hearing before this  
Tribunal to-day, Hon'ble Vice-Chairman made the following:

O R D E R

In this application made under Section 19 of the Administrative  
Tribunal Act, 1985, the applicant has sought for a direction to the  
respondents to regulate his services as a Pharmacist. But during  
the pendency of this application, the applicant has resigned and  
left the service. Shri A.N. Venugopal, learned counsel for the  
respondents has also placed before us the relevant records to  
show that the applicant has resigned and left the service in  
September 1986. In this view this application no longer survives  
for consideration.

2. We, therefore, dismiss this application as having become un-  
necessary. But in the circumstances of the case the parties will  
bear their own costs.

*Shri Puttaswamy* (S) *Rego* (S) *Member (A)* (S) *Shivam*  
VICE CHAIRMAN MEMBER (A) S. NO. 86

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